

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P.(IB)/4(AHM)2021**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.02.2021**

Name of the Company: Lease Plan India Pvt Ltd  
V/s  
Shiva Industrial Security Agency (Gujarat)  
Ltd  
Section 9 of the Insolvency and Bankruptcy Code,  
2016.

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.				
2.				

**ORDER  
(through video conferencing)**

Mr. Aditya Bihani, Advocate appeared on behalf of Petitioner.


Ms. Kanchan Yadav, Advocate filed vakalatnama on behalf of Respondent and requesting time to file reply.

The prayer is allowed.

Three weeks' time is granted to the Respondent to file reply by serving advance copy to the other side.

List the matter on 15.03.2021

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 17th day of February, 2021